

ITEM NO.40

COURT NO.1

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).7103/2026

[Arising out of impugned final judgment and order dated 08-04-2026 in WPCRL No.3868/2025 passed by the High Court of Delhi at New Delhi]

CHRISTIAN MICHEL JAMES

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 120208/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 24-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Aljo K. Joseph, AOR
Mr. Vishnu Shankar, Adv.
Mr. Sriram P., Adv.
Mr. Rajnish Kumar, Adv.
Mr. N Leela Vara Prasad, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

In view of the order dated 18.02.2025 passed in SLP(Crl.) No.17016/2024, let this matter be listed on 04.05.2026 before the Bench presided over by Hon'ble Mr. Justice Vikram Nath.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR